

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 158/MP/2015

Subject : Default in payment Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening Letter of Credit towards the nonpayment of Deviation Charges.

Date of hearing : 15.3.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri AK.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Northern Regional Load Despatch Centre

Respondent : Power Development Commissioner, J&K

Parties present : Shri H.K. Chawla, NRLDC
Ms. Abiha Zaidi, NRLDC
Ms. Paulami Ghosh, NRLDC

Record of Proceedings

The representative of NRLDC submitted that as per the Commission's direction dated 18.2.2016, the amount paid and amount outstanding as on 18.2.2016 in respect of UI charges, Deviation charges and reactive energy charges has partly been reconciled and reconciliation statement has been sent to PDD, J&K.

2. None was present on behalf of PDD, J&K despite notice.
3. The Commission directed to issue fresh notice to PDD, J&K with copy to the Resident Commissioner, J&K.
4. The Commission directed NRLDC and PDD, J&K to submit the reconciliation report with regard to amount paid and amount outstanding as on 18.2.2016 in respect of UI charges, Deviation charges and reactive energy charges by 4.4.2016.

5. The petition shall be listed for hearing on 12.4.2016.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**